

Central Information Commission

**Appeal No. 77 /IC(A)/2006
F.No.CIC/MA/A/2006/00128**

Dated, the 29th June, 2006

Name of the Appellant : Shri P.R. Chaudhuri, B-167, FF, C.R. Park, New Delhi-110019.

Name of the Public Authority : Department of Income Tax, C.R. Building, I.P. Estate, New Delhi-110019.

DECISION

1. The appellant has sought information relating the cases received by the Vigilance Wing of the Chief Commissioner of Income Tax (Vig.), for the last two years. Out of all such cases, how many of them have been dropped at the preliminary stage or enquiry proceedings are over or the cases that are pending for over two years, etc.

2. The CPIO rejected the request and sought exemption from disclosure of information u/s 8(1) (j). On his first appeal to the appellate authority, the decision of the CPIO was upheld. The appellate authority also observed that the disclosure of information would not serve any public interest.

3. The case was heard on 29.6.2006. The appellant was present in person. The CPIO and appellate authority were also present.

4. The appellant mentioned that he was conducting a survey of vigilance related issues across the public departments. He therefore needed the information on the number of such cases, the outcome of investigations and the nature of negligence of duties on account of which vigilance enquiries are conducted.

5. He also mentioned that he has sought information from various public authorities under RTI Act and almost all of them have cooperated with him and furnished the information.

6. The CPIO and appellate authority mentioned that the information sought was not readily available with them in the form in which the appellant had asked for. Information for two years have to be complied. They also mentioned that a part of the information such as enquiry reports, etc., were available with other sister departments.

7. After a detailed discussion on the nature of information sought and the relevant records maintained by the respondents, it was agreed by both the parties that the appellant would suitably specify the documents, which he needs and the respondents would compile the information and furnish to the appellant within 15 working days of the issuance of this decision.

8. The appeal is accordingly disposed of.

Sd/-
(Prof. M.M. Ansari)
Information Commissioner

Authenticated true copy :

(L.C. Singhi)
Additional Registrar

Cc:

1. Shri P.R. Chaudhuri, B-167, FF, C.R. Park, New Delhi-110019.
2. Shri Ajit Kumar Jain, Additional Commissioner of Income Tax (Hqrs. Admn.) & CPIO, Department of Income Tax, C.R. Building, I.P. Estate, New Delhi-110019.